

By e-mail/special messenger

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-75/98/ 3715 /A

From :- Smti. K. Newar,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓ Shri Thaneswar Kalita,  
Member, MACT-III,  
Kamrup (M), Guwahati.

Dated Guwahati the 10<sup>th</sup> July, 2018.

Sub: **Earned Leave.**

Ref:- Your letter No MACT No III (11)/2018/357, dtd. 22.06.2018.

Sir,

With reference to the above, I am directed to inform you that you have been allowed to join duty on 25.06.2018 and granted earned leave for 5 (five) days w.e.f. 18.06.2018 to 22.06.2018 along with head quarter leave permission from the evening of 16.06.2018 to 22.06.2018,(suffixing 23.06.2018 and 24.06.2018 being holidays), modifying the initially granted earned leave period of 13 (thirteen) days w.e.f. 18.06.2018 to 30.06.2018.

Yours faithfully,

  
**JT. REGISTRAR (VIGILANCE)**



Memo NO.HC.VII-75/98/\_\_\_\_\_/A, dated dtd.

Copy to:-

- 1.The Principal Accountant General (A&E), Assam, Guwahati, for information. A Copy of duly filled in leave application in the prescribed format of the concerned officer is enclosed herewith for necessary action from your end.

  
**JT. REGISTRAR (VIGILANCE)**